reappointed, other fake and bogus persons were appointed in their places. The case is pending before the Hon'ble Hiigh Court.

(c) Since the matter is subjudice, no further action could be taken on the enquiry conducted by the Deputy Commissioner, Dhanbad.

Kottadih Long Wall Project and Satgram Project in CIL

4289. SHRIMATI CHANDRA KALA PANDEY: Will the Minister of COAL bepleased to state:

- (a) whether Kottadih Long Wall Project and Satgram Project in Eastern Coalfields Limited were undertaken with foreign collaboration;
- (b) if so, the names of the organisations with whom collaboration was involved;
- (c) what was the targeted coal production during 1997-98 and how much was fUifiUed in both the projects; and
- (d) the reasons that led to the shortfall in production?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY):
(a) Only Kottadih Longwall Project of Eastern Coalfields Limited (ECL) was undertaken with foreign collaboration;

- (b) Collaboration was with Charbonnages de France International (CdFI), France.
- (c) Targetted coal production during 1997-98 and achievement in Kottadih U/G and Satgram Projects were as under:—

Project Year (Lakh Toanes)	Tai;get	Achievement (Lakh Tonnes)
Kottadih (U/G) 1997-98	6.57	2.27
Satgtam(U/G) 1997-98	4.40	1.01

(d) Kottadih Longwall Project could not attain the targetted coal production during 1997-98 due to inoperation of Powered Support Longwall (PSLW) equipment. The Shortfall in production in Satgram project was due to the delay in starting of Powered Support Longwall equipment, delay in dewatering and acquisition of land.

Captive mine Earmarked for specific Purposes

4290. SHRI DIPANKAR MUKHERJEE: Will the Minister of COAL be pleased to state:

- (a) whether there is a Government guideline that the captive mines earmarked for specific purpose, i.e., thermal power stations, steel industry should be solely ued for designated purposes;
 - (b) if not, the reason therefor;
- (c) if so, whether it is a fact that the captive mine owner for Bhadrawati Thermal Plant is being given exemption to sell coal for purposes other than power plant; and
 - (d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY): (a) and (b) Under the provisions of the Coal Mines Nationalisation Act as amended in 1993 and the guidelines thereunder, companies engaged in the production of iron & steel, cement and generation of power can mine coal for their own consumption. This would imply that such parties can mine coal for their own use and not for sale in the open market.

(c) and (d)The Central India Coal Company which would operate a captive mine for the Bhadravati power plant had sought for permision to sell coal to the Maharashtra State Electricity Board in certain eventualities. The Government had in consultation with the Attorney General and having regard to the provisions of the Colliery Control Order agreed in principle that in certain specific situations the coal company may be permitted to sell coal to parties other than the power station under the provisions of the Colliery Control Order. The reason for extending such a permission was that the accumulation of coal at a pithead represents a waste of a depleting natural resource and would not be in the interest of the economy.

Writing off Loans by Singareni Collieries Company Limited

4291. SHRI C. RAMACHANDRA!AH: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Singreni Collieries Company Limited had approached Government for writing off of certain taxes and loans; and